

**GOVERNMENT OF INDIA  
COMPANY AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:16

ANSWERED ON:17.02.2006

M RTP COMMISSION

Khaira Shri Chandrakant Bhaurao; Vasava Shri Mansukhbhai D.

**Will the Minister of COMPANY AFFAIRS be pleased to state:**

(a) whether the Monopolies and Restrictive Trade Practices Commission (MRTPC) has received a number of complaints about malpractices by Drug companies;

(b) if so, the details thereof pertaining to the last three years; and

(c) the details of Drug companies involved therein alongwith the action taken by the Government thereon?

**Answer**

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) Yes, Sir.

(b) & (c) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (b) & (c) OF LOK SABHA STARRED QUESTION NO.16 FOR ANSWER ON 17.2.2006

The names of the companies against whom the complaints have been received in restrictive and unfair trade practices, issues raised, details of products and stages of action taken in each case for the last three years (i.e.2003 to 2005) are given below:-

S1 Case No. Title Issues raised Details of Products Present Status  
No.

1. RTPE No. Bindal Restrictive Manufacturing, Disposed on 12.08.2004  
28/2003 Medicine Clauses & distribution of  
Traders In the selling  
Vs.Glaxo agreements pharmaceutical  
Smithkline and medical  
Pharmaceutical preparations.
2. RTPE No. Batra Non-supply Manufacturing Listed on 18.04.2006  
11/2004 Associates of stock and distribution for framing of issues  
Vs.Johnson of baby care  
& Johnson products  
Limited,  
Delhi
3. UTPE No. HRA Agencies, Termination of Manufacturing The matter is referred  
96/2005 Allahabad Vs. stockistship and selling of to the DG for  
Dabur India and refusal Ayurvedic medicines investigation and  
Ltd. to deal. submission of Preliminary  
Investigation Report  
(PIR). Listed on  
18.4.2006 for  
consideration of PIR.
4. UTPE No. Mathew Memmon False Manufacturing Listed on 3.3.2006  
76/2005 Vs.Devu advertisements. and selling of for consideration.  
Laboratories Ayurvedic  
Ltd. medicines

5. RTPE No. Tamilnadu Non-supply of Manufacturing Listed on 28.2.2006  
9/2005 Pharmaceuticals pharmaceutical Supplying and for consideration.  
Distributors products to distribution of  
Association the members of pharmaceutical  
Vs. Tamilnadu the complainant products  
Chemists Association by  
and Druggists the respondents  
Association  
and 6 others
  
6. RTPE No. Suresh Novartis Discriminatory/ Manufacturing, Listed on 10.4.2006  
6/2005 Agencies Vs. arbitrary selling distribution for consideration of  
India Ltd. dealings, of drugs and 12A application &  
& 2 others creation of pharmaceutical issuance of Notice of  
artificial goods Enquiry.  
shortage of  
supplies and  
resale price  
maintenance
  
7. UTPE No. Hindustan False Manufacturing Disposed as withdrawn  
80/2005 Lever Ltd. misleading and distribution  
Vs. Grey deceptive of Cosmetics  
Worldwide and  
India Pvt. disparaging  
Ltd. advertisement  
/claims of  
the respondent  
of its  
products -  
Panatene  
Pro-V  
Shampoo
  
8. UTPE No. Sony Agencies Alleged non- Manufacturing Listed on 26.05.2006  
56/2005 Vs. disbursement of and distribution for consideration  
Pharmaceuticals gifts on of Ayurvedic  
Works Limited achieving Medicines  
& Anr. sales targets  
as per the  
respondent's  
advertisements
  
9. RTPE No. Kripa Medicare Non-supply Manufacturing Listed on 21.2.2006  
2/2005 Vs Pfizer of products and distribution for issuance of  
India discriminatory of Health care Notice of Enquiry  
Limited dealing by products  
the respondent

Being a quasi-judicial body, the MRTP Commission would dispose of the above cases after completion of proceedings and Government has no decision / action to take in these cases.